

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated: 13 MAY 1993

APPLICATION NO(s). 507 of 1993

Applicant(s) K. Adimoolam

Respondent(s) Indian Air Force,
Bangalore.

To

1) Sri K. Adimoolam
S/o. J.N.K. Muddalal,
Civilian FAQT.
MTR&S Section,
P.A. No. 21796,
Air Force Station,
Jalahalli
BANGALORE-560015.

2) Sri D. Leelakrishnan,
Advocate, No. 28,
Raja Snow Buildings,
Seshadripuram,
Bangalore-560020.

3. The Air Officer Commanding
Air Force Station,
Jalahalli, Bangalore-15.

4. Wing Commander R.P. Singh,
(9174-B) Edn., CTI,
Air Force Station,
Jalahalli.
Bangalore-560015.

5. Sri N.S. Padmanabiah
Sr. Central Govt. Stag. Counsel,
High Court Building,
Bangalore-560001

SUBJECT:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore Bench
Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY/INTERIM ORDER passed by this Tribunal in the above said
application(s) on 12-05-93

N. Deo
For DEPUTY REGISTRAR
JUDICIAL BRANCHES. 13/5/93

gm*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS TWELFTH DAY OF MAY, 1993

Present: Hon'ble Shri V.Ramakrishnan, Member (A)

APPLICATION NO.507/1993

Sr i K.Adimoolam,
Son of T.N.K. Mudaliar,
Aged about 54 years,
Civilian FMT, MTR & S Section
P.A. No.21796, Air Force Station,
Jalahalli,
Bangalore - 560 015.

(Shri D.Leelakrishnan - Advocate)

Applicant

Versus

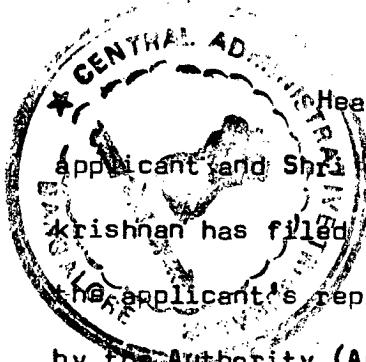
1. The Air Officer Commanding,
Air Force Station,
Jalahalli,
Bangalore-560 015.
2. Wg. Cdr. R.P. Singh(9174-B)Edn,
CTI, Air Force Station,
Jalahalli,
Bangalore-560 015.

(Shri M.S. PADMARAJAIAH - Advocate)

Respondents

This application filed under section 19 of Administrative Tribunals Act, 1985 having come up for admission today before this Tribunal Hon'ble Shri V.Ramakrishnan, Member (A) made the following:

O R D E R



Heard Shri D.Leelakrishnan, the learned counsel for the applicant and Shri M.S. Padmarajaiah for the respondents. Shri Leelakrishnan has filed an additional affidavit. He further submits that the applicant's representation to change the Enquiry Officer was rejected by the Authority (Annexure 'M') against which the applicant now intends to prefer appeal. The right of appeal, which is a statutory remedy available to the applicant has not yet been availed off by him. In view

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of the present averment made by the applicant that he will make an appeal immediately and in any case within a weeks' time. The respondents should dispose off the appeal, if ^{the same is filed} ~~filed~~ within a weeks' time. Till the disposal of the appeal, the respondents should not proceed with the enquiry with the present enquiry officer.

With the above observations, this application stands disposed off.

A copy of this order may be furnished to Shri M.S. Padmarajaiah for the respondents for immediate necessary action.

MEMBER (A)

TRUE COPY

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M. Gaja S 13/5/93
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE